

**GOVERNMENT OF INDIA
INFORMATION AND BROADCASTING
LOK SABHA**

UNSTARRED QUESTION NO:2771

ANSWERED ON:21.08.2006

AMENDMENT IN CABLE TELEVISION NETWORKS (REGULATION) ACT, 1995

Patel Shri Kishanbhai Vestabhai;Singh Shri Sugrib

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Government proposes to amend Cable Television Networks (Regulation) Act, 1995 to check indecent programmes in various TV channels;

(b) if so, the details thereof; and

(c) the steps initiated to ensure the strict compliance of such amendments?

Answer

THE MINISTER OF INFORMATION & BROADCASTING AND PARLIAMENTARY AFFAIRS (SHRI P.R. DASMUNSI)

(a) & (b): In exercise of the powers conferred by Sub-section (1) of Section 22 of the Cable Television Networks (Regulation) Act, 1995, the Central Government issued a notification no. G.S.R. 459(E) dated 2nd August 2006 by providing that in rule 6, in sub-rule (1) clause (o) the following proviso shall be inserted, namely:-

"Provided that no film or film song or film promo or film trailer or music video or music albums or their promos, whether produced in India or abroad, shall be carried through cable service unless it has been certified by the Central Board of Film Certification (CBFC) as suitable for unrestricted public exhibition in India".

(c): All the television channels are required to strictly adhere to the Programme Code and Advertising Code prescribed under the Cable Television Networks (Regulation) Act, 1995 and rules framed thereunder. Any violation attracts action by the Government.